

श्री नाथ पाई : इसका आशय बतलाइये ।

SHRI JAGJIVAN RAM : I have said that it is being investigated.

12.55 hrs.

STATEMENT RE : COTTON CORPORATION OF INDIA

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : With your permission, I beg to lay the statement on the Table of the House.

MR. SPEAKER : It will be circulated.

SHRI M. R. MASANI (Rajkot) : I request you to arrange for an early discussion on this statement.

MR. SPEAKER : We waited for you people the other day. Nobody turned up in the Business Advisory Committee. We had actually thought of allotting time.

SHRI PILOO MODY (Godhra) : After you made the statement on the floor of the House to say that you would not consider any adjournment motion, there was no point.

SHRI RANGA (Srikakulam) : We hope you will give an early opportunity.

*Statement*

1. In its report on the cotton price policy for the 1969-70 season, the Agricultural Prices Commission recommended, *Inter alia*, the setting up of an agency in the Public Sector for the purchase, sale and equitable distribution of domestic cotton and also to serve as a vehicle for the canalisation of import of cotton. Government appreciated the recommendation of the Commission, but, since the cotton season was then about to commence, it was decided to make every effort to evolve a new framework ready for introduction in the cotton season 1970-71.

2. Accordingly, a new framework has been evolved and it has been decided to establish the Cotton Corporation of India as a Public Sector agency. The Corporation will take over the entire import trade in

cotton from a date which will be notified shortly. From that date, the practice of issuing import licences to user mills will be discontinued. Instead, import licences will be issued to the Cotton Corporation, with an endorsement in favour of the user mills for which the imported stock is intended. The Corporation will consult the user mills in regard to their requirements and conclude contracts in consultation with them. In effecting purchases and concluding contracts, the Corporation will draw upon the experience of those who have been engaged in this trade in the past. In order to be able to provide such services, the Corporation will enrol the private indenting houses as its Associates and will work out with them the terms and conditions on which their services will be utilised. The Corporation will gradually develop its technical competence so that its dependence on Associates is reduced over a period of time.

3. Mr. Speaker, Sir, in the field of domestic trade, the Corporation will make a beginning with undertaking purchases for certain specific objectives. The growers of cotton will be assured of an agency which will give them the necessary price support. The more enterprising cultivator growing the new varieties will have an agency to buy the extra long staple cotton at fair prices. In the process, we will also be setting up an agency with the necessary expertise for procuring the cotton for the mills under the purview of the National Textile Corporation. The Corporation would also be prepared to assist Private Sector mills in their programme of cotton purchases. I am sure the House will welcome this yet another positive step in the pursuance of the policy of our Government to give the necessary stability and support in regard to one of our vital agricultural commodities.

4. The Cotton Corporation of India has just been registered at Bombay. It will be headed by a Chairman and managed by a Managing Director. Arrangements for the establishment of its office have been taken in hand and are expected to be completed very early. Considering that the import of cotton in a year is of the order of Rs. 85 to Rs. 90 crores, the Corporation will have an authorised capital of Rs. 5 crores and a paid-up capital of Rs. 50 lakhs which will be subscribed fully by Government.

5. It will be the endeavour of this

Corporation to effect the change over smoothly and to utilise, in the effort, the accumulated skills in the field of import trade and domestic cotton. The Corporation will make every effort to so organise its operation that no inconvenience is caused to the growers and consumers of cotton nor any dislocation is caused so far as other cotton interests are concerned. Needless to say that in this effort the Corporation would need and welcome the Corporation of all the interests concerned.

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### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
With your permission, Sir, I rise to announce  
that Government Business in this House  
during the week commencing 3rd August,  
1970, will consist of :

(1) Consideration of any item of  
Government Business carried over  
from today's Order Paper.

(2) Consideration and passing of :—

The Dock Workers (Regulation of  
Employment) Amendment Bill, 1967,  
as passed by Rajya Sabha.

The Iron Ore Mines Labour Wel-  
fare Cess (Amendment) Bill, 1967.

The Maternity Benefit (Amendment)  
Bill, 1967, as passed by Rajya  
Sabha.

The Chartered Accountants (Amend-  
ment) Bill, 1969.

The Telegraph Wires (Unlawful  
Possession) Amendment Bill, 1968,  
as passed by Rajya Sabha.

The Industrial Disputes (Amend-  
ment) Bill, 1968, as passed by Rajya  
Sabha.

The Tea Districts Emigrant Labour  
(Repeal) Bill, 1967.

(3) Discussion to be raised by Shri  
P. K. Deo and others on the de-  
mand for a new Steel Plant for  
Orissa at 3 p.m. on Tuesday, the  
4th August.

(4) Further discussion of the motion  
for modification of the All India  
Services (Conduct) Rules, 1968,

moved by Shri N. K. P. Salve, on  
Friday, the 7th August, 1970.

श्री जगन्नाथराव जोशी (भोपाल) :  
अध्यक्ष महोदय, मेरी एक प्रार्थना है। गोष्ठा  
स्वातन्त्र्य संग्राम के नेता डा० मंस्क्रेनेहेस भगले  
रविवार की सुबह दिल्ली पधार रहे हैं। उनका  
बड़ा भारी और शानदार स्वागत होना आवश्यक  
है। बहुत से संसद् सदस्य वहां जाना चाहेंगे।  
इस लिये मैं प्रार्थना करता हूं कि वहां  
जाने के लिये आप यातायात का प्रबन्ध करें तो  
बहुत अच्छा होगा।

SHRI NAMBIAR (Tiruchirappalli) : My  
submission is that there must be some  
opportunity for discussing the question of  
interim relief to the Central Government  
employees arising out of the appointment of  
the Pay Commission. The Pay Commission  
may take a long time, two or three years.  
The question of interim relief is very impor-  
tant and urgent. We want to have an  
opportunity to discuss it on a motion, for  
one hour or two hours and the hon. Minister  
should allot sometime for this.

श्री हुकम चंद कछवाय (उज्जैन) : अध्यक्ष  
महोदय, दो-तीन बार इस सदन में इस बात को  
उठाया गया है कि देश में बहुत बड़ी संख्या  
में जो अग्रर-बत्ती मजदूर हैं उन के लिये कोई  
कानून बनाया जाना चाहिये क्योंकि उनकी  
दशा बहुत खराब है। मैं जानना चाहता हूँ कि  
क्या इसके लिये सरकार कोई विधेयक लाना  
चाहती है ?

इसके साथ-साथ आज देश के सभी क्षेत्रों  
में कंजुग्रल लेबर काम करती है। यह प्रथा  
समाप्त हो क्या इसके लिये सरकार कोई  
विधेयक यहां लाना चाहती है ?

श्री मधु लिसये (मुंगेर) : मैं चाहता हूँ  
कि भगले सप्ताह जो कपूर कमीशन की रिपोर्ट  
आई है महात्मा गांधी की हत्या के बारे में,  
उसपर चर्चा करने का मौका सदन को  
मिले।